

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - HYDERABAD BENCH : HYDERABAD

OA / TA / RA / CP / MA / PT 1243 of 1997

..... R. Plaintiff Applicant(s)

Versus

The General Manager, SC & Ely
Decided & 384 Respondent(s)

INDEX SHEET

Serial No.	Description of Documents	Pages
Docket Orders	—	—
Interim Orders	—	—
Orders in MA (s)	—	—
Orders in (Final Orders)	23 - 9 - 97	32 - 36

3/8/97

Certified that the file is complete
in all respects.

Signature of
Dealing Hand
(In Record Section)

Signature of S.O.

Pass/17/21
Dealing Hand
10/3/21

Central Administrative Tribunal Hyderabad Bench: Hyderabad

D.A. No. 1243 of 1997.

B. Punnarath.

Applicants(s).

VERSUS.

The General Manager,

S.C. Hly. sec'bad & ors.

(Respondents).

Date	Office Note	ORDER
23-9-97		of ordered accordingly at the admission stage itself. order on separate sheets. No costs.
	CC by Friday (26-9-97)	D HARV M(A)

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: BENCH HYDERABAD.

ORIG. NO. 1243 OF 1997
ORIGINAL APPLICATION NO. 1243 OF 1997.

Basava Punnaiah

(Applicants(s))

VERSUS

Union of India, Repd., By.

The G.M. Sc Ry. Secbad and 3 on

Respondents(s(s))

The Application has been Submitted to the Tribunal by Shri K. K. Chakravarthy Advocate/Party in person Under Section 19 of the Administrative Tribunal Act. 1985 and the same has been scrutinised with reference to the points mentioned in the check list in the light of the provisions in the administrative Tribunal(procedure) Rules 1987.

The application is in order and may be listed for Admission No. 9-92

22/9/97
Scrutiny Asst.

Arsh
DEPUTY REGISTRAR(JUDL).

10. Is the application accompanied iD0/00, for Rs.50/- Yes

10.

11. Have Legible copies of the annexure duly attested been filed. Yes

12. Has the applicant exhausted all available remedies. Yes

13. Has the Index of documents been filed and pagination done properly. Yes

14. Has the declaration as a required by item No. 7 of Form, I been made. Yes

15. Have required number of envelops (file six) bearing full addresses of the respondents been filed. Yes

16. (a) Whether the relief sought form arise out of single cause of action. No

(b) Whether any interim relief is prayed for, Yes

17. In case an Ma for cononation of delay in filed, it supported b an affidavit of the a clicant.

18. Whether t is cause been heared by a single bench. Yes

19. Any other points.

20. Result of the scrutiny with initial of the scrutiny clerk. may be filed

6/22/92
Scrutiny Assistant.

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

Dairy No. 3034/93

Report in the Scrutiny of Application.

Presented by Mr. K. K. Chakravarthy Date of presentation. 18/9/93

Applicant(s) Basava Punarach

Respondent(s) The C.M. & S.C. Ry, Sec'd by Dr. 304.

Nature of grievance Recovery

No. of Applicants 1 No. of Respondents 4

CLASSIFICATION:

Subject..... No. Department Railways (No)

1. Is the application in the proper form, (three complete sets in paper books form in the two compilations).	Ys
2. Whether name description and address of all the parties been furnished in the cause title.	Ys
3. (a) Has the application been fully signed and verified.	Ys
(b) Has the copies been duly signed.	Ys
(c) Have sufficient number of copies of the application been filed.	Ys
4. Whether all the necessary parties are impleaded.	Ys
5. Whether English translation of documents in a Language, other than English or Hindi been filed.	-
6. Is the application on time, (see section 21)	Ys
7. Has the Vakalatnama/Memo of appearance/Authorisation been filed.	Ys
8. Is the application maintainability. (u/s 2, 14, 18, or/U.R. 8 Etc.,)	Ys
9. Is the application accompanied, duly attested legible copy been filed.	Ys

CENTRAL ADMINISTRATIVE TRIBUNAL (YODN. 3 & 4 BLOCK) HYDERABAD

INDEX NO. 2

Case No. 1243 of 1997.

CAUSE TITLE.

B. Punnaiah.

V.A.S.U.S

The General Manager.

S.C. Rdg. Secunderabad 800003

SL.NO.	Description of documents	Page No.
1.	Original Application	1 - 7
2.	Material Papers	8 - 25
3.	Vakalat	
4.	Objection Sheet	
5.	Spade Copies	- 4 -
6.	Covers	- 4 -

Regd. To declare that the action of the respondents aforesaid in order to recover the amount of Rs 2.34,763/- and Rs 1,75,745/- by Order dt-13.5.97 and effecting recovery by order dt 22.8.97 is illegal.

Recovery

Railways

8-pa. Case

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT, 1985

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD

D.A. NO. 1243 OF 1996

Railway

BETWEEN:

Basava Punnaiah, s/o. Subbaiah,
aged 54 years, working as Office Surveyor,
Gr-II/VJA, DRM/W/BZA.

....Applicant.

AND

1. The General Manager,
South Central Railway, Railniliyam,
Secunderabad.

2. ~~Central~~ Administrative Officer (Cons),
South Central Railway, Secunderabad.

3. Deputy Chief Engineer (Cons),
Vijayawada.

4. Senior Divisional Railway Officer, D.D.R.M.,
Vijayawada, Krishna District.RESPONDENTS.

For use in the Tribunal's Office:

Date of Filing:

Registration No.:



REGISTRAR.

FILED BY: K. K. CHAKRAVARTHY,
COUNSEL FOR THE APPLICANT.
H. NO. 2-104,
MARUTHINAGAR,
HYDERABAD-35.

Vin
1897
for Suresh

3
BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD

O.A.NO. 1243 OF 1997

BETWEEN:

Basava Punnaiah, s/o. Subbaiah,
aged 54 years, working as Office Surveyor,
Gr-II/VJA, DRM/W/BZA.

....Applicant.

AND

1. The General Manager,
South Central Railway, Railnileyam,
Secunderabad.

~~Chief~~
2. ~~Central~~ Administrative Officer (Cons),
South Central Railway, Secunderabad.

3. Deputy Chief Engineer (Cons),
Vijayawada.

4. Senior Divisional Railway Officer, DD.R.M.,
Vijayawada, Krishna District.RESPONDENTS.
CHRONOLOGICAL EVENTS

S.NO.	DATE	DESCRIPTION	PG.NO.	PARA
1.	22/11/90	Orders issued posting the applicant to the Office of Divisional Engineer, Doubling Division, Vijayawada.	2	6 (4)
2.	23/1/91	Applicant relieved from the Central Stores, Bazawada, and joined in the office of the Divisional Engineer, Doubling, Vijayawada.	2	6 (4)
3.	22/5/95	Applicant made a representation to the Chief Administrative Officer, Construction, S.C.Rly, Secunderabad about the verification of material.	4	6 (4)
4.	29/6/95	Deputy Chief Engineer, Construction, Vijayawada, R3 allowed the applicant for verification.	4	6 (4)
5.	12/8/96	Applicant made a representation to the Divisional Engineer, Construction, to grant time.	4	6 (4)
5.	3/9/96	Chief Administrative Officer, Construction, Secunderabad, R2, gave permission till 31/12/96 for remarks.	4	6 (4)
6.	26/12/96	Representation given by the applicant to the Divisional Engineer, Construction, S.C.Rly, Vijayawada, requesting to enquire and fix up the responsibility.	4	6 (4)
7.	7/5/97	Order of the C.A.O., Secunderabad, to recover the amount from May '97.	4	6 (4)

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8. 13/5/97 Order of the Deputy Chief Engineer, Construction, Vijayawada No. B/W/Cons/535/BBP/ST, ordering recovery of the amount of Rs. 2,34,763/- and Rs. 1,75,745/- respectively from the month of May '97. 4 b(F)

9. 27/5/97 Letter of the Senior Divisional Engineer, Co-ordination, Vijayawada sending a copy of the above letter and offering to submit a detailed remarks. 4 b(F)

10. 2/6/97 Applicant submitted remarks to the Deputy Chief Engineer, Construction, Vijayawada. 4 b(F)

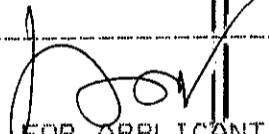
11. 6/6/97 Applicant submitted another representation to the Chief Administrative Officer, Construction, Secunderabad, requesting not to recover the amount and grant 6 months time for furnishing the records. 5 b(F)

12. 29/7/97 Order of the Deputy Chief Engineer, Construction, given to the applicant effecting recovery. 5 b(F)

13. 22/8/97 Letter of the Senior D.P.O., D.R.M., Office, Vijayawada informing the applicant about the recovery of the amount of Rs. 2000/- for the month of July '97. 5 b(F)

HYDERABAD,
DT. 17/9/1997.

COUNSEL FOR APPLICANT.



-1-

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD

O.A.NO. OF 1997

BETWEEN:

Basava Punnaiah, s/o. Subbaiah,
aged 54 years, working as Office Surveyor,
Gr-II/VJA, DRM/W/BZA.

....Applicant.

AND

1. The General Manager,
South Central Railway, Railnilayam,
Secunderabad.

2. ~~Central~~ Administrative Officer (Cons),
South Central Railway, Secunderabad.

3. Deputy Chief Engineer (Cons),
Vijayawada.

4. Senior Divisional Railway Officer, DD.R.M.,
Vijayawada, Krishna District.RESPONDENTS

LIST OF MATERIAL PAPERS

S.NO.	DATE	DESCRIPTION	PG.NO.	ANNEXURE.
1.		O.A.		167
2.	23/1/91	Memo No. C/WL/185 of the Divisional Engineer, Doubling, Vijayawada, receiving the applicant.		8
3.	22/5/95	Representation made by the applicant to the Chief Administrative Officer, Construction, S.C.Rly, Secunderabad		9810
4.	29/6/95	Letter of the Deputy Chief Engineer, Construction, Vijayawada, to the applicant.		11
5.	12/8/96	Representation of the applicant to the Divisional Engineer, Construction, Vijayawada.		12Y
5.	3/9/96	Order of the Chief Administrative Officer, Construction, Secunderabad, granting time till 31/12/96 to the applicant.		14
6.	26/12/96	Representation of the applicant to the Divisional Engineer, Construction, S.C.Rly, Vijayawada.		15-16
7.	7/5/97	Order of the C.A.O., Secunderabad effecting recovery.		17
8.	13/5/97	Order of the Deputy Chief Engineer, Construction, Vijayawada bearing No. B/W/Cons/535/BBP/ST, ordering recovery of the amount.		18
9.	27/5/97	Note of the Senior Divisional Engineer, Co-ordination, Vijayawada		19-

(6)

offering remarks.

10. 2/6/97 Remarks of the applicant submitted to the Deputy Chief Engineer, Construction, Vijayawada, with details. 23-X

11. 6/6/97 Representation of the applicant given to the Chief Administrative Officer, Construction, Secunderabad. 29-IX-XI

12. 29/7/97 Order of the Deputy Chief Engineer, Construction, Vijayawada given to the applicant effecting recovery. 15-23-XII

13. 22/8/97 Order of the Senior D.P.O., D.R.M., Office, Vijayawada effecting recovery of Rs.2000/- for the month of July '97. 23-XIV

HYDERABAD,
17/9/1997.

COUNSEL FOR APPLICANT.

- 1 -

BEFORE THE HONOURABLE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

ORIGINAL APPLICATION NO:

OF 1997

Between:

Basava Punnaiah, s/o. Subbaiah,
aged 54 years, working as Office Surveyor,
Gr-II/VJA, DRM/W/BZA.Applicant.

AND

1. The General Manager,
South Central Railway, Railnilayam,
Secunderabad.
2. Central Administrative Officer (Cons),
South Central Railway, Secunderabad.
3. Deputy Chief Engineer (Cons),
Vijayawada.
4. Senior Divisional Railway Officer, DD.R.M.,
Vijayawada, Krishna District.RESPONDENTS.

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE APPLICANTS:

The particulars of the applicant is same as shown in the cause title. Address for services of all the applicants is that of Sri. K. K. Chakravarthy, H.No. 2-104, Maruthinagar, Hyd-35.

2. PARTICULARS OF THE RESPONDENTS:

The particulars of the respondents for the purpose of service of all notices, processes, is the same as given in the cause title.

3. PARTICULARS OF THE ORDER AGAINST WHICH APPLICATION IS MADE:

The O.A. is filed seeking to stay the operation of the recovery of Rs. 2000/- from the applicants salary passed by the Senior D.P.O., Vijayawada the 4th respondent herein issued in his letter No. B/P 483/VII/Pay sheet, in pursuance of the proceedings dt. 29/7/97 bearing No. GC/W/Con/535/DSV/KBP of the 3rd respondent Deputy Chief Engineer, Construction, Vijayawada without considering the representation dt. 26/12/96 and 6/6/97 of the applicant.

4. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter against which he wants redressal is within the jurisdiction

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-2-

of this hon'ble tribunal under Sec.14(1) (a)(iii) of the Administrative Tribunals Act 1985 as the applicant is working in the Railways and as such this Hon'ble Tribunal has got jurisdiction.

5. LIMITATION:

The present application is within the limitation prescribed under Section 21 (b) of the Central Administrative Tribunal Act, for the reason the applicant made a representation on 26/12/96 basing on the order No.G.C/535/S.V./KBP of the 3rd respondent for which no action was taken and on 6/6/97 he made another detailed representation to the 2nd respondent through 3rd respondent which is still pending and as such the application is within time.

6. FACTS OF THE CASE:

a). The applicant herein worked as Head Clerk at Workshop, Rayapadu since 1986 onwards. He fell sick and as such he is not able to perform the duties during the Month of November 1990. he was relieved from same post and joined in the Office of Divisional Engineer, Dubling Division, Vijayawada. He joined there on 23/1/91. when he was in C.S.Stores the applicant is having good records and no punishments. He is working satisfactorily. Since the applicant's daughter's marriage was fixed and applied leave during the month of May and June 1990. His leave was sanctioned. No substitute was posted. Junior Clerk in the office of the S.T. workshop, Rayapadu, was asked to lookafter the work. After expiry of leave the applicant was posted in same post. There is no handing over and taking over charge. It is a big store having vide area and also huge material in and around area roughly to a tune of one crore. There is strict security. The material is also hearing which cannot be lifted by a single man. Therefore the property lying in

K.C. -

it cannot be said as lost.

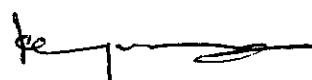
b). During 1989 Cyclone vast damage was caused to the shed. Several properties were inundated in the water.

c). The applicant herein submits that basing on the order dt.22/11/1990 in O.O.No.15/90 of ~~ED~~ DDL/BZA he was asked to be relieved immediately on 23/1/91 under cover of memorandum No.E/AL/10555.

d). At that time the process of handing over taking over was not taken place between applicant ~~at~~ ^{and} DSK/DL/BZA. Since the material involved is of heavy the handing over, taking over process may take a considerable long time. This was known to officers concerned. Inspite of it applicant was forcibly asked to join with immediate effect on the same day. This is contrary to rules and against the principles of natural justice. Thus he was not given reasonable opportunity to verify each and every item and he was not allowed to account for the material.

e). He was asked to be relieved while working in new office. But he was unabale to attend to said work of handing over for the reason the work in the present office was heavy.

f). In the other end the staff presently working in that office did not bothered to attend for the verification. The respondents also did not take any steps for getting the verification. According to the applicant the stocks are there and no loss was occurred. Since the stores premises is having watch and ward and surrendered by compoundwall, there is no possibility of loss. But the premises was in low lying because of the north side Budameru and the water will be logged in the yard. Therefore the material being the heavy and bulky one it may not be possible to take away. If the respondents more particularly 3 and 4 have taken proper action it can be traced and there is no need for any action. The respondents failed to take action and allowed the matter to go on.



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10

g). On 22/5/1995 the applicant made a representation mentioning the above facts and also seeking time to complete the verification. On 29/6/95 the 3rd respondent granted time and also directed the ~~Deputy~~ ^{Depot} Store Keeper Doubbling Line, Bazawada to make available the records.

h). On 3/9/96 the 2nd respondent C.A.O., Secunderabad granted time till 31/12/96. On 12/8/96 the applicant made representation to the 3rd respondent to grant time of 4 months. On 2/12/96 the 3rd respondent Divisional Engineer, Construction gave a letter directing to furnish the remarks before 31/12/96 and recovery would be affected after that date.

i). On 26/12/96 the applicant gave a representation to the Divisional Engineer, Construction, Vijayawada marking the copy to the C.A.O., Construction the 2nd respondent explaining the reasons, denying the responsibility for the shortages and requested to order an enquiry into the matter fixing up the responsibility on the staff concerned else he will be put to irreparable loss. Curiously there is no response to that letter. No action was taken by the respondents.

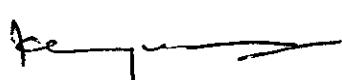
j). But on 7/5/97 the 2nd respondent passed orders in D.O.No.W.Construction 480/VI/XI.Vol.II, advising the 3rd respondent Deputy C.E., Bezawada to proceed with effecting recovery as per rules. It was communicated to the applicant on 12/5/97. On 13/5/97 the 3rd respondent Deputy Chief Engineer passed order No.B/W/Cons/535/BBP/ST, for enforcing recovery for the amount of Rs.2,34,763/- and Rs.1,75,745/- with effect from the month of May 1997. The same was communicated to the applicant on 27/5/97 by Senior D.E.N./Co-ordination/Vijayawada with the endorsement that the applicant should submit a detailed remarks without any further delay. In obedience to the above on 2/6/97 the applicant submitted his remarks basing on the data sheets with a request to

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consider them and right of the amount . On 6/6/97 the applicant made a detailed representation to the 2nd respondent furnishing all the details and requesting to postpone the proposal of further recovery by granting another 6 months time to furnish the remarks for the balance items as it depends upon the availability of the records. This was not considered.

k). The 3rd respondent on 29/7/97 without mentioning the representation passed orders effecting recovery stating that the competent authority has already decided to recover the amount on account of the shortages of stock sheet. The applicant submits that it is illegal. When he made a detailed representation to the respondents 2 and 3 the passing of such an order is contrary to the law and against the principles of natural justice. Further the 4th respondent Senior D.P.O.,Vijayawada passed impugned orders No. B/P 483/7/Pay sheet,dt.22/8/97 affecting recovery of Rs.2000/- per month from July 1997 onwards without giving any opportunity.

l). The applicant submits that the entire affair is going on one sided. In this connection it is submitted that the respondents are not taking into consideration the factual position of the case and failed to enquire into the matter. The applicants efforts to bring to the notice of the respondents the circumstances that are occurring was not considered. Further the respondents have taken hasty step of effecting recovery from the applicant who was already over burdened with another recovery of Rs.1200/- per month for no fault of his. The applicant submits that the action taken by the respondents is illegal,arbitrary and against the principles of natural justice. If this impugned order is effected his entire service benefits may not be sufficient to cover the shortage amount. It is a blatant inaction coupled with immorality.



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m). The applicant submits since 1990 no enquiry was conducted by the respondents and no one was asked to explain why this was happened. According to the applicant there is no loss as such but it is only a negligence on the part of the other staff including the officials. Since this applicant was worried with the financial problems the respondents have taken this as an advantage and causing injustice to him. Therefore the applicant has no other go than to approach this hon'ble tribunal.

7. DETAILS OF REMEDIES EXHAUSTED:

There is no other remedy left to the applicant except to approach this hon'ble tribunal for necessary relief.

8. MATTERS NOT PENDING WITH ANY OTHER COURT ETC.:

The applicant submits that no application or petition is pending in any other court or tribunal.

9. RELIEF SOUGHT:

The applicant prays this hon'ble tribunal to declare that the action of the respondents 2 to 4 in ordering recovery of the amount of Rs.2,34,763/- and Rs.1,75,745/- by order dt.13/5/97 and effecting recovery by order dt.22/8/97 is illegal, arbitrary,against the rules and contrary to the principles of natural justice and consequently directing the respondents not to effect the recovery of the amount till the matter is enquired into by a departmental enquiry and the responsibility is fixed and pass such other order or orders that are deemed fit and necessary in the interest of justice.

10. INTERIM RELIEF:

Pending disposal of the main O.A. the applicant prays the hon'ble tribunal to issue a direction to the 3rd and 4th respondents not to effect the recovery of Rs.2000/- from his salary with effect from September'97 till further orders.

11. PARTICULARS OF DRAFT/POSTAL ORDER IN RESPECT OF THE APPLICATION FEE:

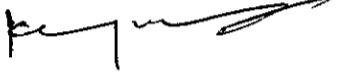
1. Number of Indian Postal Order(s): 4 91416
2. Name of the Issuing Post Office: 17.9.97
3. Date of Issue of Postal Order: Hyderabad P.O.
4. Post Office of which payable: H.P.O. Hyderabad

12. DETAILS OF INDEX:

The Index containing details of the document filed and relied upon is enclosed with the application. 16/50/1

13. LIST OF ENCLOSURES:

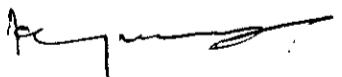
1. Vakalat.
2. Postal Order.
3. O.A. with copies.
4. Covers with acknowledgement.
5. Material Papers with detailed index.


VERIFICATION

I, Basava Punnaiah, s/o. Subbaiah, aged 54 years, working as Office Surveyor, Gr-II/VJA, DRM/W/BZA, having temporarily come down to Hyderabad, do hereby verify that the contents of paras 1 to 6 are true to my personnel knowledge and paras 7 to 13 are believed to be true on legal advice and that I have not suppressed any material facts.

Verified the same on this the 17th day of September 1997.

Hyderabad,
Dt. 17/9/1997.



17.9.97
Basava Punnaiah
DRM/W/BZA

~~AMT/111~~
~~26~~

14
121 - 8

No. C/OL/105

Office of the
Divisional Engineer,
Goubling/Vijayawada,
Date/ 23-1-1991

M E M O R A N D U M

Sri K. Basavapunaiah, WC/ST/OP/AYBSC who has been relieved in terms of this office G.O.No. 15/1990 of 22-11-90 and reported to this office on 23.1.1991 is posted to work in Stores Section to the same pay and grade with immediate effect. He will work under the control of CE/Stores and will look after the work connected with the finalisation and clearance of all the stock sheets.

Divisional Engineer
Doubling/Vijayawada

C/-

Sd/-
DIVISIONAL ENGINEER
DOUBLING/VIJAYAWADA



From

K. Basava Punnaiah,
OS/Gr. II,
DRM/Works Office,
Vijayawada.

vi jayawada.

Dt: 22.5.75

.TO

The Chief Administrative Officer,
Construction / S.C. Rollway.
H. R. H. S. A. D. A.

(Through Dy, Cr/C/B2N).

3

Sub: S.V.Sheets pertaining to HC/CB/ST/KYPO -
RCG.

The following few lines are brought to your kind notice and favourable orders.

11. S.V.-Sheets pertaining to period 90-91.

There are about 100 major/minor items pertaining to P.W.D. items and rails. The Excess/deficiency of this is Rs.5173/- and 1,70,550/- and the S.V. chest is consisting of 11 pages.

2) S.V.Sheet for 91-92.

There are about 33 items outstanding covering for period 91-92, out of which 21 items were cleared by me and 12 items were accepted by competent authority. Balance items are consisting of major items for Raila, P.Hay and P.Hay for which I have to furnish remarks.

Since this depot is located in between compound walls with North side Budawaru and North west side is low lying area where the water will be 0 logged. Even in mid summer it was found difficult to tree cut the materials which are under ground up bushes and water logged areas.

I may be permitted to go through the ledger to record balances and receipts and issues besides actual ground balances before I furnish remarks on omitted pending items.

BY

(16)

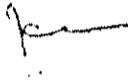
(10)

Page No...2.

The excess/deficiencies of this S.V.Sheet is
Rs. 1,09,425/- and Rs. 3,29,500/- respectively.
The S.V.sheet is in 9 pages. I may be permitted
to go through the records with reference to
ledger balanced as on that date, so that I shall
clear the above pending S.V.Sheets. Since I was
not keeping good health and falling frequent sick
I may be permitted to clear the above S.V.Sheets
in maximum reasonable time.

Thanking you, Sir.

yours faithfully,


(K. BASAVARAJNAI)
Ex. HC/CH/ST/KYD
presenting works
as OS/Gr.II/CH/Works/
Office/BZA.

Copy to SNO/C/BZA.

Advance copy to CB/C-YI/BC for kind information.

Recd on 23.5.95

Personally by the deeding Hc
while on leave @ BZA.

Recd 23/5/95
Hc/s/o @ BZA

TC
J. S. S.

SOUTH CENTRAL RAILWAY

No.B/W/Con.535/DSV/ST

Sri K. Basavapunnaiah,
OS/Grade-II, DRM (Works Branch),
VIJAYAWADA.

Office of the
Dy. Chief Engineer,
Construction,
Vijayawada.
Dated: 29.6.1995

(THROUGH SR.DEN/CO-ORD/BZA)

Ref:- S.V.Sheets pertaining to HC/CN/ST/RYPS.

Ref:- 1) Your representation dated 22.5.1995
2) This office letter of even number
dated 14.6.1995.

Further to this office letter cited above, you are hereby permitted to go through the ledgers to record balances and receipts and issues besides actual ground balances before furnishing remarks in entire pending items as requested vide your representation dated 22.5.1995.

DSK/DL/BZA is being instructed to make available all the records pertaining to Wagon Project account and you may approach him in this connection.

In this connection you are once again advised to furnish initial remarks for excess/shortages reflected in S.V.Sheets to this office before 10.7.1995 certain, failing which further recovery will be effected towards the value of shortage appearing in S.V. Sheets pertaining to RYPS.

DEPUTY CHIEF ENGINEER
CONSTRUCTION: VIJAYAWADA

C/- CAO/C/SC for kind information with reference to letter No.W/Con.480/VI/XI/Vol.II of 8.6.1995 of CAO/C/SC.

C/- SAO/CN/BZA for information

C/- DSK/DL/BZA for information and necessary action.

07-12-95

Copy forwarded to Sri K. Basavapunnaiah, OS/Grade-II, DRM (Works Branch), Vijayawada. DEPUTY CHIEF ENGINEER CONSTRUCTION: VIJAYAWADA
please.

N.D. (Signature)
12/7/95

MLV.

From:

K. Basava Punnaiah,
Ex-HCST/WP/RYP
Now OS/Gr. II/DRM/Works/BZA.

Vijayawada,
dt. 12-6-96.

To

The Divisional Engineer,
(Construction),
South Central Railway,
Vijayawada.

Through Sr.DEN/Co-ord./BZA.

Sir,

Sub: Stock Sheet No.ASV/CLW/BZA/MA/91-92 dt. 30-11-91 -
Recovery of cost - regarding.

Ref: Your letter No.B/W/Con/535/BSV/ST/95 dt. 26-6-96
addressed to Sr.DEN/Co-ord./BZA and copied to me.

On the above subject, I beg to bring to your kind notice
the following few lines for your consideration.

As you are aware that an amount of Rs.1200/- per month
is being recovered through my salary from the last five years
which work will be continued till my retirement for the same
shortage of materials on Stock Sheets. Due to this, I have
been experiencing much difficulty in dealing things properly
due to mental agony.

However, as already stated in my previous reply that it
was a fact that during my leave period i.e. between May '90 to
June '90 which was taken for my daughter's marriage, no
substitute was posted by the administration. Although there
was a cyclone during May, 1990 and the roof of stores room was
flown away, no action was taken for covering the roof of stores
room till I resumed for duty. Subsequently without completing
handing over of all the materials to my successor i.e. DSK/DL/BZA, I
have been forcefully posted to DEN/DL/BZA on the plea that I am
consuming more time for handing over. The fact is that some of the
materials are in waterlogged area in wagon workshop compound.
For clearance of these materials, atleast three to four months
time is required. During my stay in Divisional Office, some of
the materials were issued by DSK/DL/BZA in my absence.

Again I was asked to attend to the stock verification for the
year 1991-92 simultaneously for handing over the left over materials.

However, due to some misunderstandings between the then
DEN/DL/BZA and my self there were somany irregularities occurred.

Finally, I pray the administration to grant me 4 months
time for collecting the information from the records pertaining
to W.P. Organisation and to give convincing remarks for the
above stock sheets.

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- 13 -

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- 13 -

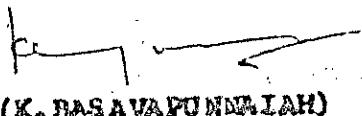
(19)

2

Once again, I request you to grant me 4 months time i.e. upto December, 1996 for finalisation of the subject stock sheets duly considering my appeal on humanitarian grounds keeping in view the recovery of Rs.1200/- per month already being recovered from my salary and thereby the mental agony being experienced by me.

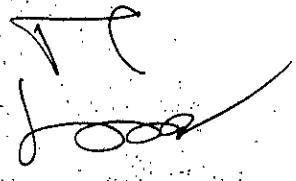
Thanking you Sir,

Yours faithfully,


(K. BASAVAPUNNAIAH)

Copy to CAO/C/SC for kind information.

Copy to SAO/C/BZA for kind information.



South Central Railway

No.W.Con.480/VI/XI/II

PEN/C/BZA

6 SEP Headquarters Office,
works (Con) Branch,
Secunderabad.
C. RAIL
A Y A W Dt. 3.9.96

Sub: S.V. Sheets pertaining to HC/CN/ST/WP/RYPS.

Ref: This Office letter of even No. dt. 31.7.96
addressed to you and copy endorsed to you
DRM/W/BZA & Party.

2. Your letter No.B.W.Con.535/EVs/ST/95 dt. 26.6.96 addressed to Sr.DEN/Co-ord/BZA and copied to all concerned.
3. Party's appeal dt. 12.8.96 addressed to you (through DRM/W/BZA) and copied to CE.C.III.SC.

With reference to the above it is informed that the appeal of Sri K. Basavapunnaiah, ex. HC/UN/ST/WP/NYPS (presently working as OM/II with DPM/W/USA) was considered by CE/C.III/SC and permitted to furnish revised remarks on the S.V. Sheets pending on his account. He must furnish his remarks before 31.12.96.

This may be acknowledged by party and copy of acknowledgement may be sent through the bearer of this letter who had been deputed from this Office.

for Chief Administrative Officer/
Construction.

Copy to: Sr.DEN/Co-ord/BZA for information. It is requested to depute Sri K. Basavapunnaiah, presently working as OS/II with him to DEN/C/BZA's Office to furnish revised remarks on the deficiencies of S.V. Sheets pertaining to his period. R24

SR.DAO/SE, SAO/C/SE & Party.

2. Sri K. Basavapunnaiah through DEN/C/BZA. It is informed that his representation was considered by competent authority and he must furnish his remarks before 31.12.96, certain. In case he fails to furnish the remarks before 31.12.96 recovery would be effected after that date. He is advised to acknowledge the letter which is sent through the bearers.

for Chief Admin. Officer/ton.

VIJAYAWADA

26-12-1996.

K. Basavapunnaiah,
O.S.II, DRM/Works Office,
Ex: HC/ST/WD/RYP.

To

The Divisional Engineer (Constructions)
S.C. Railway, Vijayawada.

Sir,

Sub:- S.V. Sheets pertaining to HC/ST/WP/RYPS.

Ref:- Your letter No. GC/535/SV/KBP of 05-09-96.

....

With reference to the copy of letter No. W/Con/480/VI/11 of 3-9-96 of CAO/CN/SC and the stipulated time advising me to furnish my remarks before 31-12-96, I would like to furnish my remarks for the alleged shortages as under:

I submit that the shortages alleged in the S.V. Sheets for the year 90-91 had occurred when I was on long leave for my daughter's marriage (May 90 to June 90) and also non ~~was~~ account of stocks buried in the stores yard at Rayanapadu during the Cyclone which occurred in May, 1990.

I also submit that during my absence on leave as aforesaid, no substitute was posted to take charge of the stocks and the issue of stocks was reportedly managed by Cl.IV staff at the depot. This unauthorised issue of T&P items by such staff had its impact on the total stock of T&P, so much so, that the afore mentioned Cl.IV staff could not account for the stocks properly to the T&P registers by way of posting the issue challans and simultaneously bringing down the book balances. On account of such irregular transactions, the book balance of certain T&P items remains static.

Thirdly when I was transferred to DEN/DL/BZA Office under cover of O.O.No. 15/1990 of 22-11-1990 of DEW/DL/BZA, I was forcibly relieved under cover of Memorandum No. E/DL/105, of 23-1-91 when the process of handing over/taking over charge was taking place between me and the DSK/DL/BZA. In other words I was not given reasonable time and opportunity to verify each and every item hand-over-charge, on the plea that I was occupying more time. Normally, the process of handing over/taking over

:- 2 :-

charge would take 4 to 5 months. time in view of the facts that the stock are very heavy, scattered from Rayanpadu, R.S. upto the stores depot, and work shop compound and above all the stock are worth many lakhs of rupees.

Hence it is not reasonable and just to relieve me by force when the handing over was taking place. This fact was brought ~~x~~ to your kind notice ever since I was relieved from Rayanpadu through my earlier representations.

In view of the foregoing paragraphs I deny the responsibility for the shortages and would request you to order for an enquiry into the matter and fix up responsibility on staff concerned else, I will be put to irreparable loss.

Thanking you,

Yours faithfully,

Copy communicated to:-

C.A.O.R. (C) SC for kind information.

(K. BASAVA PUNNAIAH)

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LooD

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~~AM 10/10/97~~

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AM
17

South Central Railway

D. C. Venkatah,
ACO 3/Con. /SC

D.O. No. W. Con. 400/VI/XI/Vol.II

Headquarters Office,
Works Constrn. Branch,
Secunderabad.

Dated: 7-5-1997.

Dear Sri Vipin Kumar,

Sub: S. V. Sheets pertaining to Sri K. Basavapunnaiah,
HC/CN/ST/HYPS (Presently working as OS/Gr.II with
DRM/W/BZA).

Reft: Your letter No. OC/535/SV/KBP dated 15-4-1997.

You are hereby advised to proceed with effecting
recovery as per rules from the emoluments of Sri K. Basavapunnaiah
Ex. HC/C/ST/HYPS against the shortage reflected in the S. V.
sheets followed by data sheets starting May, 1997 onwards.

This has the approval of CB/C.III/SC. A copy of letter
may be handed over to him and obtain clear acknowledgement,
forward to this office immediately.

Yours sincerely,

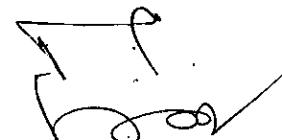
(D. C. VENKATAH)

SRI Vipin Kumar,
Dy. OC/C/BZA

Copy to SAD/C/BZA, Sr. DAO/BZA

✓ Copy to Party through Dy. CE/C/BZA. to be an endorsement
and return to this office

for Chief Admin. Officer/CN/SC



SOUTH CENTRAL RAILWAY

Office of the
Dy. Chief Engineer,
Construction,
Vijayawada
Dt. 13-5-1997

No. B/W/C on/535/B.B.P/ST

Sr. DEN/Co-ord/BZA

Sub: Recovery from the pay and allowances of Sri K. Basavapunnaiah, Ex.HC/ST/WP/RYP presently working as 0th/Gr. II in DRM/W/BZA

Ref: CAO/C/SC letter No. W/Con/430/VI/XI/Vol. II Dt. 7-5-1997

Sri K. Basavapunnaiah, Ex. HC/ST/WP/RYP has not submitted the remarks for the outstanding stock sheet even though he has been given a chance to submit his remarks latest by 31-12-1996.

Accordingly it has been decided by CE/C/III/SC to enforce recovery from the custodian for the amounts as indicated below. (Copy of CAO/C/SC's letter enclosed).

<u>S.No.</u>	<u>S.V. Ref. No. and date</u>	<u>Amount of recovery</u>
1)	B/W/535/DSV/ST/95 Dt.10-6-1996	Rs.2,34,763.00
2)	ST/WP/SV/139 dt. 2-1-1996	Rs.1,75,745.00
(Rs. 1,37,267 + Rs. 38,493/-)		

The recovery may be commenced from the month of May, 1997 per rules in force. This office may please be informed about the commencement of recovery, so as to advise to Headquarters.

Enccl. One copy of CAO/C/SC's Letter

Sd/-xxxxxx
DEPUTY CHIEF ENGINEER
CONSTRUCTION:VIJAYAWADA

C/- CAO/C/SC/ for kind information

C/- Dy. COS/SC for information

C/- Sr. BZA for information

C/- Sr. DPO/BZA for information

C/- SAO/C/BZA for information

C/- Sri K. Basavapunnaiah, 0th/Gr. II BZA through Sr. DEN/Co-ord/RZA for information

Sd/-
Dy.C.E/Construction-Vijayawada

~~AM 19~~ AM 19

S. C. Rly.

DRM/WD/BA-
DT 27/5/97-

NOTE

No. B/A 349 (IV) / Clerks/Staff

S. K. Balava Punnawal
OS (II, DRM/WD/BA)

Sub: Recovery from the Pay and allowances
of S. K. B. Punnawal, Ex HC/ST/WPI
Ryp. Presently working as OS (II)
DRM/WD/BA

Ref: Dy EN/BA letter no B(W Con)
5357 BBP/ST dt 13/5/97

~ ~

A copy of the above letter
is sent herewith for your information
and submit your detailed remarks
without any further delay.

Matter ~~may be~~ treated as most urgent.

~~for review~~
for EN/coord/BA

DC
EN

~~ANW/11~~

(26)

DX -

20

FROM: K. Basava Punnaiah,
Ex. NC/ST/UP/RYP
DOUT: OS/II/DRP/Works/DZA.

dt. 02-06-87.

TO
The Deputy Chief Engineer
(Construction) S.C.Railway
VIZIANAGAR.

Respected 21P,

subs: S.Y. sheet no. ASV/AD 3/SAC/20-91 of 20-12-86
R/P: your letter no. O.U. Com/535/B.B/ST of
13-5-87.

-0-

I am herewith submitting my remarks basing on data sheet. However, for other items, I will furnish remarks after going through the document. The remarks may kindly be considered and write off may also be considered for items 668, 669 and 672.

Thanking you, Sir.

Yours faithfully,


(K. BASAVAPUNNAIAH)

Encl. 2 sheets (in duplicate)

copy to SAC/C/OSA for kind information
* CADR/C/SC for kind information
and for consideration.
* S.C.RDPO/DZA for kind information

This has refer-
ence to Dy. CE/C/
DZA letter under
reference.


K. Basava Punnaiah

XII

21

From:

K. Basavapunniiah,
 Ex.HC/ST/WP/RYP
 Now QB/II/DSM/Works/BZA.

VIJAYAWADA
 Dt. 6-6-96.

To:

The Chief Administrative Officer(Construction)
 South Central Railway,
SECUNDERABAD.

THROUGH Dy.CE/CN/BZA

Respected Sir,

Sub: Remarks for outstanding S.V.Sheet.

Reff: Your Lr.No.W.Con.480/V1/XI/Vol.III
 of 5-9-96.

" W.Con.480/V1/XI/Vol.III
 of 7-5-97.

" Dpt. CE/CN/BZA Lr.No. B/W.Con/535/
 B.B.P/ST of 13-5-97.

While acknowledging the letters dated 7-5-97 and 13-5-97
 I have to state that I was on leave from 5-5-97 to 21-5-97
 on account of my son's marriage and hence the reply is delayed.

I have furnished remarks for the pending stock sheets for
 the 77 items as reflected in the data sheet under reference
 No.1 to Dy.CE/CN/BZA on 2-6-97.

In this connection, it is to be mentioned that some of the
 heavy items like rails and W.Way for which I have to furnish
 remarks.

Even after my repeated efforts made with DSK/DL/BZA where
 the records pertaining to wagon project Cell are to be available.
 I could not trace out the records and the DSK is also not in a
 position to trace out the records. All these shortages were
 occurred when I was on long leave in connection with my daughter's
 Marriage followed by natural calamity during May, 1996. The
 depot was located in isolated place with strict Vigilant and
 surrounded by main compound wall of RYPs, Steps on East, South
 and West side and at North end, Budameru River is covered.

Contd...2

However, as already stated in my previous reply that it was a fact that during my leave period, i.e., between May, 1990 to June 1990 which was taken for my daughter's Marriage, no substitute was posted by the administration. Although there was a Cyclone during May, 1990 and the roof of stores room was blown away, no action was taken for covering the roof of Stores Room till I resume for duty. Subsequently without completing handing over of all the materials to my successor i.e., DSK/DL/BZA have been forcibly posted to DNN/DL/BZA office on the plea that I am consuming more time for handing over. The fact is that some of the P.Way materials like rails, steel sleepers, Crossings etc., are in water logged area in Wagon Work Shop Compound. For Clearance of these materials at least three to four months time is required. During my stay in Divisional Office, some of the materials were issued by DSK/DL/BZA in my absence.

Now, I come to understand some of the P.Way materials like crossings, and other P.Way fittings are traced which were buried under earth at that time. Further, I understand that some of the P.Way materials were handed over excess by my successor Sri Md. Ismail to his successor Sri M. Prabhakar Rao. Hence these are the evidence that heavy materials like rails, sleepers etc were buried under earth in Wagon Work Shop compound which is always covered under bushes in between the lines.

As you are aware that an amount of Rs.1200/- per month is being recovered through my salary from the last five years which will be continued till my retirement for the same shortage of materials on stock sheets. Due to this, I have been experiencing much difficulty financially as well as mentally which is resulting me in my daily routine life in dealing things properly.

- 23 -

Finally, I pray the administration to postpone the proposal of further recovery since I have furnished remarks for most of the items and grant me another six months time to furnish the remarks for the balance items as it depends upon the availability of records.

NOTE: At present an amount of Rs.840/- + Rs.366/- (Total Rs.1206/-) is being recovered through my salary (Code No.13 & 12) towards the shortage of materials on the same reason of stock sheets. It is understood from Sr. DPO's Office that while relieving me from construction organisation during July, 1995 the then Dy.CE/CN/BZA has not given full details of recovery particulars on LPC No., total amount to be recovered, the amount already recovered and the balance amount to be recovered and also the balance number of instalments. Therefore Dy.CE/CN/BZA is requested to advise the full details to Sr. DPO/BZA.

Thanking you Sir,

Yours faithfully,

(K. BASAVAPUNNAIA)

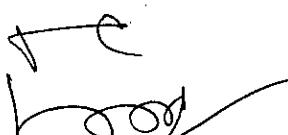
Copy to:

Sr. DPO/BZA.
✓ Sr. DMM/Coord/BZA.

for kind information. They are requested not to effect recovery through my salary as advised by Dy.CE(c)/BZA since the matter has been represented to competent authority.

* SAC(C) BZA for kind information.

**



SOUTH CENTRAL RAILWAY.

Office of the Dy. Chief Engineer,
Construction, Vijayawada.

OS/SV Sheets No. GC/W.Con/535/DSV/KBP Dt. 29-7-97. 31 Jun. 97.

Sri K. Basavapunnaiah, (Kiran S. DEN/Co-ord/BZA)
Ex. HC/ST/WP/RYP.
Now OS/II/DRM/Works/BZA.

Office of the
Divisional Railway Manager
(V.R.R) (BZA)

Sub:- S.V. Sheet No. ASV/A03/SAS/90-91 dt. 20-12-90.

Ref:- CAO/C/SC D.O.Lr. No. W.Con/48/VI/XI/Vol.II
dated 07-5-97.

CAO/C/SC's office vide their letter cited under reference had already issued orders for effecting recovery from your salary commencing from May, 1997.

Eventhough, you have been given a number of chances to offer your clear cut remarks for the outstanding stock sheets, you have failed to do so and ultimately the competent authority has decided to effect recovery. Now you are submitting some piecemeal remarks for the outstanding stock sheets which may not be considered by this office, since the competent authority has already decided to recover the amount on account of the shortages of stock sheet.

Dy. Chief Engineer,
Construction, Vijayawada.

Copy to CAO/C/SC for kind information.

Copy to Dy.COS/CN/SC for information.

Dy. CE/CON/BZA.

*mms.

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~~AM 8~~
SOUTH CENTRAL RAILWAY.

DRM's office,
Personnel Branch,
Vijayawada,
Dt. -8-1997.

No. B/P.483/VII/Paysheet.

By, SE/CH/BZA.

Sub:- S. V. Sheet pertaining to Sri K. Basavapunnaiah,
HC/OM/ST/RTPS (Presently working as OB/Gr.II/
DAM/W/BZA).

Reft:- 1) Your office letter No. B/4. Con/535/KBP/ST
dated: 13-5-1997.
2) DAO/CH/BZA letter No. AVC/B.10 dt. {2-6-97
3-5-1997}.

With reference to the above cited letter, it is to advise
that recovery of Rs.2,000/- per month has been commenced
from July 1997 onwards from the salary of Sri K. Basava-
punnaiah, OB/Gr.II/DAM/W/BZA.

This is for your information please.

MLM
/Sr. DFO/BZA.

Copy to DAO/CH/BZA for information.

** Sri K. Basavapunnaiah, OB/Gr.II/DAM/W/O/BZA.

** Sr.DAO/BZA.

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32

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1243/97

DATE OF ORDER : 23-09-1997

Between :-

Besava Punnaish

And

1. The General Manager,
SC Rlys, Rail nilayam,
Sec'bad.
2. Chief Administrative Officer (Cons),
SC Rlys, Sec'bad.
3. Dy.Chief Engineer (Cons),
Vijayawada.
4. Sr.Divisional Personnel
Officer, DRM, Vijayawada,
Krishna District.

... Applicant

... Respondents

-- -- --

Counsel for the Applicant : Shri K.K.Chakravarthy

Counsel for the Respondents : Shri D.F.Paul, SC for Rlys

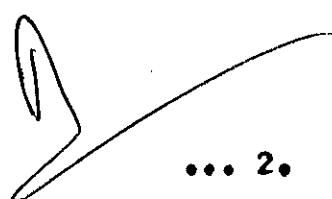
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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

— (Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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1. Heard Sri K.K.Chakravarthy, counsel for the applicant and Sri Phalguna Rao for Sri D.F.Paul, standing counsel for the respondents.

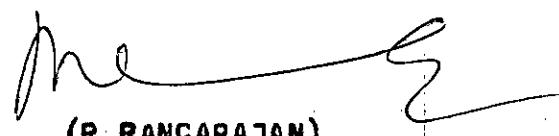
2. The applicant worked as Head Clerk at Workshop, Rayepadu since 1986 onwards. Later he joined the office of the Divisional Engineer, Dubling Division, Vijayawada on 23-1-91. He was posted to the Stores Section. He is now presently working as Office Surveyor Gr.II, Vijayawada under DRM(W), Bezawada. By letter No.B/W/Con/535/B.B.P/ST dt.13-5-97 (Page-18 to the OA) recovery under two headings was sought to be recovered amounting to over Rs.4,00,000/-. It was also ordered that the recovery may be commenced in the month of May, 1997 as per rules in force. The above letter was issued by the Dy.Chief Engineer (Construction), Vijayawada. By letter No.B/W 349/IV/Clerks/Staff dt.27-5-97 (Page-19 to the OA) the above letter dt.13-5-97 was sent to the applicant and he was asked to submit his detailed remarks without any further delay. But it was already ordered to be recovered without waiting for the detailed remarks from the applicant. Be that as it may, it is stated by the applicant that he has given his remarks to Respondent No.3 on 6-6-97 and previously on 21-12-96. It is also stated that he has submitted representations on 12-8-96 and 26-12-96 (pages 12 and 15 to the OA). But it is stated that by the counsel for the applicant that no cognisance was taken on the remarks submitted by him by the above said letter.

3. This OA is filed for a declaration of the action of the Respondent No.2 in ordering recovery of Rs.2,34,763/- and Rs.1,75,745/- by order dt.22-8-97 (page-25 to the OA) ^{that} is illegal, arbitrary and against rules and for a consequential direction to the respondents not to effect the recovery of the amount till the matter is enquired into by a Departmental Enquiry and responsibility is fixed.

4. The representations of the applicant referred to above are still pending. Respondent No.3 should dispose of the representations before resorting to any recovery from the applicant. In view of the above, following direction is given :-

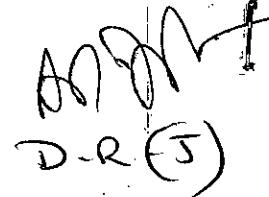
Respondent No.3 is directed to dispose of the representations referred to above expeditiously. Till such time the applicant is given a reply for the representations, the recovery ordered by the impugned order No.8/P.483/VII/Paysheet dt.22.8.97 (page-25 to the OA) is suspended.

5. The O.A. is ordered accordingly at the admission stage itself. No order as to costs.


(R. RANGARAJAN)
Member (A)

Dated: 23rd September, 1997.
Dictated in Open Court.

av1/


D.R. (J)

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Copy to:

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. Chief Administrative Officer, (Cons), South Central Railway, Secunderabad.
3. Dy.Cjief Engineer, (Cons), Vijayawada.
4. Senior Divisional Personnel Officer, DRM, Vijayawada, Krishna District.
5. One copy to Mr.K.K.Chakravarthy, Advocate, CAT, Hyderabad.
6. One copy to Mr.D.F.Paul, Addl.CGSC, CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

6/10/97 Friday
C.C.M 26/9/97
⑧

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 23/9/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
D.A.NO. 1243/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

